

**Government of Jammu and Kashmir**  
**Civil Secretariat: Revenue Department**  
**(Haj & Auqaf Section)**

**Notification**  
**Jammu, the 8<sup>th</sup> March, 2017**

**SRO:-96** In exercise of the powers conferred by sub-section (1) of section 6 of the Jammu and Kashmir Wakafs Act, 2001 (Act No III of 2001), the Government, after consulting the Special Officer Auqaf, Jammu and Kashmir, hereby publish/notify the land measuring 12 Kanals 02 Marlas situated in village Kralpora of Tehsil B.K.pora District Budgam, the details of which are given below, as the Wakaf property for purposes of the said Act:-

	District	Tehsil	Village	Khasra.No	Area		Nature of Property
					K	M	
1	Budgam	Baghat Kanipora	Kralpora	727	-	08	Banjar Qadeem Safaidzar
2				2466	06	04	Aabi Awal
3				2631	03	00	Aabi Awal
4				2602	00	06	Banjar Qadeem Safaidzar
5				2706	02	04	Aabi Awal
<b>Total</b>					<b>12</b>	<b>02</b>	

**By order of the Government of Jammu and Kashmir.**

Sd/-

(Mohammad Ashraf Mir)

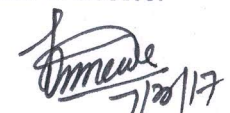
Commissioner/ Secretary to Government  
Revenue Department

**No:- Rev/Auq/01/2017**

**Dated:- 08-03-2017**

**Copy to the:-**

1. Commissioner/Secretary to Government, General Administration Department.
2. Secretary to Government, Law, Justice & Parliamentary Affairs, Department
3. Deputy Commissioner, Budgam.
4. Director, Archives, Archaeology & Museums, J&K
5. Special Officer Auqaf J&K Jammu.
6. General Manager Government Press, Jammu/Srinagar. He is requested to kindly Publish the notification in the next issue of Government Gazettee and supply 20 copies of the said notification to this Department as well as to Special Officer, Auqaf Jammu.
7. Administrator Auqaf /Tehsildar Budgam.
8. Pvt. Secretary to Hon'ble Minister for Haj & Auqaf
9. Pvt. Secretary to Commissioner/Secretary to Government Revenue Department
10. I/C Website for hoisting the said notification (SRO) on official Website.
11. Stock file.

  
(Shuaib Mohammad Naikoo) KAS  
Under Secretary to Government  
Revenue Department